

versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—

- (i) G.S.R. 549 (E) published in Gazette of India dated the 13th June, 1990 approving the Bombay Port Trust Employees (Conduct) Amendment Regulations, 1990.
- (ii) G.S.R. 634 (E) published in Gazette of India dated the 13th July, 1990 approving the Cochin Port trust Employees (Retirement) Amendment Regulations, 1990.
- (iii) G.S.R. 635 (E) published in Gazette of India dated the 13th July, 1990 approving the Madras Port Trust Employees' (Classification, Control and Appeal) First Amendment Regulations, 1990.[Placed in Library. See No. LT- 1254/92]

Annual Report and Review of the working by Mahanagar Telephone Nigam Ltd. New Delhi

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): Mr. Deputy Speaker, Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (1) Review by the Government on the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1988-89.
- (2) Annual Report of the Mahanagar Telephone Nigam Limited, New, Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.[Placed in Library. See No. LT- 1255/90]

13.06 hrs.

ESTIMATES COMMITTEE

Fifth and Sixth Reports

[English]

SHRI JASWANT SINGH (Jodhpur): I beg to present the following Reports:—

- (i) Fifth Report (Hindi and English versions of Estimates Committee on action taken by Government on the recommendations contained in the 75th Report of the Committee (Eighth Lok Sabha) on Ministry of finance (Department of Revenue)-Customs-Accounting, Storage, Pricing and Disposal of Confiscated Goods.
- (ii) Sixth Report (Hindi and English versions) of Estimates Committee on action taken by Government on the recommendations contained in the 81st Report of the Committee (Eighth Lok Sabha) on the Ministry of Home Affairs-Andaman & Nicobar Islands.

13.06 1/2 hrs.

PUBLIC ACCOUNTS COMMITTEE

First, Second, Third and Fourth Reports

[English]

SHRISONTOSH MOHANDEV (Tripura West): I beg to present the following Reports (Hindi and English versions of the Public Accounts Committee:—

- (1) First Report on action taken on 122nd Report (8th Lok Sabha) on BOXN WAGONS.
- (2) Second Report on action taken on 64th Report (8th Lok Sabha) on

[Sh. Sontosh Mohan Dev]

Coal and Coke Movements.

- (3) Third Report on action taken on 116th Report (8th Lok Sabha) on Functioning of Valuation Cells and Valuation of immovable properties.
- (4) Fourth Report on action taken on 127th Report (8th Lok Sabha) on Induction of an Aircraft in the Indian Air Force.

13.07 hrs.

PETITIONS[*English*]

- (i) **Formation of Inflight service Department In Indian Airlines**

SHRIMATI SUBHASINI ALI (Kanpur): I beg to present a petition signed by Shri Projwal Kumar Bandyopadhyay and other Cabin Crew members of Indian Airlines regarding formation of inflight Service Department in Indian Airlines and other connected matters.

[*Translation*]

- (ii) **Setting up of a statutory board for development of Marathwada**

SHRI PUNDLIK HARI DANWE (Jalna): Mr. Deputy Speaker, Sir I submit a petition signed by Shri Sanjeev Bhaskar Deshpande, Dileep Bhausahib Tour and other people of the Jalna district of Maharashtra pertaining to the setting up of a statutory board for the development of Marathwada area in Maharashtra.

13.071/2 hrs.

PREVENTION OF ILLICIT TRAFFIC IN NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES (AMENDMENT) BILL*

[*English*]

THE DEPUTY MINISTER IN MINISTRY OF FINANCE (SHRI ANIL SHASTRI): On behalf of Prof. Madhu Dandavate I beg to move for leave to introduce a Bill further to amend the Prevention of illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988."

The motion was adopted

SHRI ANSIL SHASTRI: I introduce the Bill.

13.081/2 hrs.

STATEMENT RE. ORDINANCE

Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 1990

[*English*]

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): On behalf of prof Madhu Dandavate I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment)